

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A. No.548/96

Dated this the 10th day of May, 1996.

CORAM:

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

P.Mohanam,  
Poovathinkal House,  
Paruthipra P.O.  
Shornur-1.

..Applicant

(By Advocate Mr.M.R.Rajendran Nair)

vs.

1. The Superintendent of Post Offices,  
Ottappalam Division, Ottappalam.
2. The Chief Post Master General,  
Kerala Circle, Trivandrum. ..Respondents

(By Advocate Mr.K.S.Bahuleyan for SCGSC)

The Application having been heard on 10.5.1996, the Tribunal on the same day delivered the following:

ORDER

Applicant challenges A-1 show cause notice, proposing to cancel an appointment granted to him. A-1 states:

"On a review it is found that there are better qualified Extra Departmental Agents ..."

Validity of the show cause notice need not be considered by this Tribunal. But, before taking a decision, the authority who issued the show cause notice proposing to review an appointment will examine whether a power of review inheres in him. It is not as if every administrative authority can change his mind as often as he wishes, and for any reason that appeals to him. There is no inherent power of review. A power of review like most powers is a power by conferment. Administrative authorities do not possess powers similar to a visitorial jurisdiction inhering in a constitutional court.

2. While I decline jurisdiction, respondents will make sure whether they have a power in the nature proposed to be exercised.
3. Standing counsel submits that he will forward a copy of the original application and a copy of this order to respondents for compliance. I record the submission.
4. Original application is disposed of as aforesaid. No costs.

Dated the 10th May, 1996.

*Chettur Sankaran Nair*

CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

njj/10.5

List of Annexure

Annexure A1: True copy of the order No.B2/3/Test/95  
dated 30.4.1996 issued by 1st respondent  
to the applicant.